

J

SLP(Crl.)No. 1162 OF 2004

ITEM No.1-A

(For judgment)

Court No.8

SECTION IIA

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Crl.A.No.738/2005 @

Petition for Special Leave to Appeal (Crl). No.1162/2004

(From the judgement and order dated 02/05/2003 in CRLA 320/03
of The HIGH COURT OF M.P AT JABALPUR)

State of Madhya PradeshAppellant (s)

VERSUS

Babbu Barkare @ Dalap SinghRespondent (s)

(HEARD BY HON'BLE ARIJIT PASAYAT AND S.H. KAPADIA,JJ.)

Date : 13/05/2005 This Petition was called on for judgment today.

For Appellant (s)Mr. C.D. Singh,Adv.

For Respondent(s) Ms. Hema Sahu,Adv.
Mr. C.L. Sahu,Adv.

Hon'ble Mr. Justice Arijit Pasayat sitting in Court No.8 pronounced Judgment of the Bench comprising His Lordship and Hon'ble Mr. Justice S.H. Kapadia.
Leave granted. The appeal is disposed of in terms of the signed judgment.

(Neena Verma) (Vijay Aggarwal)
Court Master Court Master

Signed Reportable judgment is placed on the file.